

SHRI T. K. SRINIVASAN (Tamil Nadu) : As the affected party, we, DMK Members, associate ourselves with the feelings, sentiments and the statement of Mr. Goray and, as a protest, we walk out.

DR. K. MATHEW KURIAN (Kerala): On behalf of the Communist Party of India (Marxist), we want to make a strong protest against the butchery of democracy in this country and, therefore, we walk out.

(At this stage some lion. Members left the Chamber).

SHRI OM MEHTA : Mr. Goray and others have said that we have abused the powers which have been given to us under the Constitution.

Mr. Goray said that no complaints have been received. The Central Government has been receiving complaints from time to time against the DMK Government in Tamil Nadu about widespread corruption, mal-administration and flagrant misuse of authority to further the party interests. Sir, as you know, when discussion was going on in this House on the President's Address, I mentioned about this that the pro-mergerists of the Congress (Organisation) were not being allowed to hold their meetings. Every day, I have been receiving telegrams from Tamil Nadu to the effect that the DMK workers, in the guise of Congress workers, were disturbing the meetings of pro-mergerists. Mention has also been made in this regard on the floor of the House. Sir, earlier, in 1972, three memoranda against the Chief Minister and other Ministers of the DMK Government were received by us, by the Central Government, from the leader of the Anna DMK. The former Chief Minister of Tamil Nadu, Mr. Bhaktavatsalam, has also sent us a detailed note recently alleging secessionist and separatist tendencies being actively encouraged by the DMK Party and the Government. It has also been stated that the DMK Government has instigated the State Government officers to openly indulge in political and

separatist activities. A complaint was also received here from Shrimati Mutfau, former Minister of Harijan and Social Welfare in Tamil Nadu, alleging diversion of funds meant for scheduled castes and scheduled tribes for other purposes, by the State Government. Then, Sir, there was lack of cooperation from the Tamil Nadu Government in regard to Emergency also. All these have been brought out in the Governor's Report, and for these very reasons, President's Rule was imposed.

PAPERS LAID ON THE TABLE

Notification under the Requisitioning and Acquisition of Immovable Property Act, 1952 and Related Paper

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy (in English and Hindi) of the Ministry of Works and Housing Notification S.O. No. 2685, dated the 16th August, 1975, together with a Corrigendum thereto. [Placed in Library. See No. LT-10305/76]

Notification under the Essential Commodities Act, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDES PATEL) : Sir, on behalf of Shri Shah Nawaz Khan, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Food) Notification G. S. R. No. 34(E)/ Ess. Com. dated the 22nd January, 1976. [Placed in Library. See No. LT-10298/76]

Notifications under the AH India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-